202

Engineering and Non-Engineering courses for students belonging to Scheduled Castes, Scheduled Tribes and other Backward Classes:

Written Answers

- (c) if so, the details thereof separately for each category course-wise as on 31st March, 1997;
- (d) whether Government have any, data to indicate total number of students available in each category as on 31st March, 1997; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) to (d) In admission to Novadaya Vidyalayas, reservation for SCs and STs is provided in proportion to their population in the concerned districts subject to the minimum of national average of 15% and 7.5% respectively.

In Kendriya Vidyalayas, 15% and 7.5% of fresh admissions are reserved for children belonging to SCs and STs respectively.

Engineering and Technical Education Institutions funded by the Government of India reserved 15% of seats for SCs and 7.5% for STs. The State Government institutions approved by the AICTE are required to follow the reservation rules according to the State Policy for SCs and STs.

Reservation of seats is available for admission to the ITIs and Apprentiship Training to the students belonging to SCs and STs categories in proportion to their population in respective States/UTs. No reservation has been extended to OBCs as such.

The details as to the number of students belonging to SCs and STs, course-wise and the total number of students in each category is available only upto 30.9.95 which are at Annexure. [See Appendix 180 Annexure No. 66]

Preventive measures against deaths of children in tribal areas of Orissa

- 3181. SHRI SANATAN BISI: Will the Minister of WELFARE be pleased to state;
- (a) the preventive measures being taken against deaths of children in remote and backwaid diral areas of Orissa;
 - (b) the details of the amount released to the

District Collectors of Orissa during the last three years for the purpose;

- (d) whether any monitoring was conducted; and
 - (e) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) to (d) Information has been asked for from the State Government of Orissa and the same will be laid on the Table of the House on its report.

Establishment of junior college for deaf at Bapatta, Guntur, Andhra Pradesh

3182. SHRI K.M. SAIFUI LAH:

DR. Y. LAKSHMI PRASAD:

Will the Minister of WELFARE be pleased to state:

- (c) whether a request has been received for establishment of a junior college for deaf at Bapatta, Guntur district in Andhra Pradesh for which Central assistance is necessary and for the same land is available in the primises of the existing high school;
 - (a) if so, the details thereof and
- (c) the action taken to widen job opportunities scope for the deaf in various positions?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) and (b) A proposal has been received from the Government of Andhra Pradesh that grant-in-aid may be given to the Government Residential School for Deaf at Bapatta with a view to upgrade the school to intermediate college level so as to prepare the Handicapped for availing job opportunities. It has also been stated that the State Government has no objection to School to Central hand over the Government for continuation upgradation of the same.

As under various schemes of grants-inaid for handicapped welfare administered currently by the Ministry of Welfare, there is no provision for giving grant-in-and to or taking over of any Government institution, it was not possible to consider the request of the Slate Government during the last financial year.

'c) In addition to making a provision for reservation of the handicapped persons including hearing handicapped in Govt, posts

in the persons with Disabilities (Equal opportunities, protection of rights and full participation) Art, 1995, the Ministry of Welfare has also been giving grant-in-aid to Non-Governmental Organisations working in the area of rehabilitation of the handicapped persons so as to promote their employment prospects. Apart from this, trained manpower for dealing with hearing handicapped persons is also being provided by the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai.

Implementation of the persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act

3183. SHRI KRISHNA KUMAR BIRLA: Will the Minister of WELFARE be pleased to state:

- (a) whether Government have made any critical analysis of the Implementation of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act by the State Governments and at the centre to know how far the objective of ensuring a meaningful life for the disabled and handicapped in the country has been achieved:
- (b) if so, the details thereof stating the nature of the deficiencies, if any identified in the implementation of the Act; and
- (c) the measures contemplated by the Government in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) and (b) No, Sir. The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 has been brought into force only on 7.2.96. It would be too early to conduct such an exercise.

(c) For the time-being, the topmost priority of the Central and State Governments is to create necessary institutional arrangements and infrastructure for implementation of the Act. As we proceed along impact evaluation will give necessary inputs for removal of deficiencies.

12.00 Noon

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on 3rd March, 1997 to Unstarred Question 893 regarding contracts in Mining/coal in BBiar

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): I lay on the Table, a Statement (in English and Hindi) correcting the reply given

(Placed in Library. See LT-

विपक्ष के नेता (श्री सिकन्दर बख्त): सदर साहब मझे कहना है कि बिहार में जो गवर्नेस की मशीनरी हैं वह विल्कुल कोलैप्स कर गई है। बिहार में लॉ एडं आर्डर की हालत बेहद खराब हो चुकी है। गुंडागर्दी का बाज़ार गर्म है। पटना हाई कोर्ट का घेराव किया गया है। सैन्ट्ल तहकीकात को स्पेशल इन्वेस्टीगेटिव एर्जेसीज को धमकियां दी जा रही है। सियासी जमातों के दफ्तर पर हमला हो रहा है। एम.पीज पर हमला हो रहा है, एम.एल.एज पर हमला हो रहा है। अफीशियल कशीनरी इन साजिशों में शरीक हैं।...(व्यवधान)... धमकियां दी जा रही है। ...(व्यवधान)...सदर साहब, लटमार का बज़ार गर्म है। ...(व्यवधान)... जो वैल्युज़ हैं वे पना की जा रही है।वहां किसी की सरकार नहीं है। वहां अगर कोई चाहे 356 की पफा लगाने का ...(**व्यवधान**)... लेकन बिहार में इसके अलावा कोई चारा -ए-कार नहीं है कि लालू प्रसाद यादव की सरकार को डिसमिस किया जाएँ। सदन साहिब वहां पर लॉ एंड आर्डर की मशीनरी बिल्कुल टूट चकी है, खत्म हो चुकी है।...(व्यवधान)... मैं मुतालंबा कर रहा हं कि वहाँ की सरकार को डिसमिस करना चाहिए क्योंकि वहां पर लॉ एंड आर्डर की हालत बिल्कल खराब है